

(c) whether they will get salaries from Government as Members of the Committee; and

(d) what are the objects in setting up of such a Committee?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) Yes.

(b) Hon. Member's attention is invited to the Ministry of Education Resolution No. F. 6-1/52-B.1., dated the 27th December, 1952 published in Part I, Section 1 of the *Gazette of India*, dated the 3rd January, 1953 which gives the required information.

(c) No. The members will get no salaries.

(d) They will act in an advisory capacity to make suggestions and recommendations for the promotion of early childhood education and to co-ordinate the work being done by private agencies in this field.

FINANCE COMMISSION

***75 Shri Charak:** Will the Minister of Finance be pleased to state:

(a) when the report of the Finance Commission will be placed before Parliament and whether there will be any discussion in Parliament on the report;

(b) whether the Finance Commission has ceased to function from the date of submitting the Report to the President or it will continue; and

(c) whether the staff of the Commission has been retrenched or absorbed in other office or has been asked to continue?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhargat): (a) The Report of the Commission was placed on the Table of both Houses of Parliament on the 13th February 1953.

(b) The Commission was appointed for a period of one year from the 1st December, 1951, and the period was subsequently extended by one month. It accordingly ceased to exist on the 31st December, 1952.

(c) The staff of the Commission were retained for a period of one month for the winding up of the Commission's office. They have since been either retrenched or absorbed in other offices.

WRITTEN ANSWERS TO QUESTIONS

DOUBLE TAXATION AGREEMENT

***76. Shri Charak:** Will the Minister of Finance be pleased to state:

(a) whether it is a fact that Double Taxation Agreement has been executed between the United Kingdom and India;

(b) if so, the terms of the agreement and who signed it on behalf of the Government of India; and

(c) whether Government propose to lay a copy of the Agreement on the Table of the House?

The Minister of Finance (Shri C. D. Deshmukh): (a) No Taxation agreement has so far been executed between the United Kingdom and India.

(b) and (c). Do not arise.

ARTIFICIAL RICE

***77. Shri M. L. Dwivedi:** Will the Minister of Natural Resources and Scientific Research be pleased to refer to the reply given to starred question No. 807 on the 28th November, 1952 and state:

(a) whether the experiment to produce artificial rice on mass scale has succeeded;

(b) if so, whether the machinery which will be utilised for manufacturing such rice has been designed;

(c) whether such machinery, and parts thereof, will be manufactured in India;

(d) if not, from which country it is being imported;

(e) how long it will take when rice manufactured as such will be available for public requirements; and

(f) whether there is any other country where such process has been developed?

The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya): (a) to (f). The production of synthetic rice on a large scale has not yet been attempted. The Government of India have sent Director, Central Food Technological Research Institute, Mysore abroad to study in detail the possibilities of large scale production of synthetic rice generally and more particularly the nature of equipment required and its working conditions. This officer will submit a report to the Government of India for consideration.